

[Extract from the Chd. Admn., Gaz., dated 1st April, 2001]

**CHANDIGARH ADMINISTRATION  
SOCIAL WELFARE DEPARTMENT**

**Notification**

The 13th March, 2001

No. SW-PDP-2000/662.—In partial modification of Chand Administration Social Welfare Department Notification No. SW-Pen-99 dated 18th February, 2000, the Administrator Union Territory, Chand is pleased to make the following amendment in rules. "The Chand Administration Pension to Disabled Persons Rules, 1999" with immediate effect :—

Para 3 may be substituted as under :—

Para 3 (ELIGIBILITY) may be substituted as under :—

The person having 40% or above disability who are destitute have no means of subsistence and can not do any work to their livelihood shall be eligible for pension. For Mentally Retarded Persons from the age of 18 years onward that IQ should be less than 70. Government Medical College and Hospital No. 32 will be the agency for certifying the IQ level. Provided in either case they are domiciled and have resided in the Territory of Chandigarh for more than 3 years at the time of making application and the applicant should not be in receipt of pension or scholarship from any Government or private institution.

NEERU NANDA,

Secretary Social Welfare  
Chandigarh Administration

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